THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) to (f) The agreement for the sale of molten slag from Durgapur Steel Plant was concluded by Hindustan Steel Ltd., with a private party on the basis of a limited tender and approved by the Board of Directors of HSL. Conclusion of such agreements is a part of their normal and day-to-day commercial activities and the question of clearance either by the Ministry of Law or the Company Law Board does not arise.

It would be contrary to normal commercial practice to divulge the details asked for in regard to this agreement, moreover, the matter also relates to the day-to-day administration of a public enterprise.

TRAIN COLLISION NEAR LUCKNOW

*322. SHRI GANESHI LAL CHAUDHARY: SHRI NAWAL KISHORE: SHRI RAM SAHAI :

Will (he Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that a collision took place between the 31 UP Barauni-Kanpur passenger and the 24 DN Sitapur-Kanpur Express trains near Lucknow on the 28th April, 1970;

(b) if so, the details of loss of life and property and the causes of the accident; and

(c) whether any Railway employees were found responsible for the accident ; if so, the details in this regard ?

THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA) :

(a) Yes, Sir.

(b) and (c) Two persons were killed and thirteen injured.

The cost of damage to railway property has been estimated at approximately Rs. 19,900.

The cause of the accident and responsibility therefor is under investigation by the Additional Commissioner of Railway Safety, • Lucknow.

INDIAN BOILERS ACT

◆323. SHRI MULKA GOVINDA REDDY : Will the Minister of INDUSTRIAL DEVELOPMENT, INTER- NAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that the Central Boilers Board has recommended certain amendments in the Indian Boilers Act;

(b) if so, what is the nature of the amendments suggested; and

(c) whether these recommendations will have any adverse effect on the export trade of the country ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI ÀHMED) : (a) At the recent meeting of the Central Boilers Board held at New Delhi from 25th to 28th March. 1970, the Board recommended certain amendments to the Indian Boiler Regulations, 1950, framed under the Indian Boilers Act, 1923, so as to bring these Regulations in greater conformity with the I.S.O. Boiler Code prepared and published by the International Organisation for standardization.

(b) The amendments suggested by the Central Boilers Board are in respect of

(i) materials, design, construction and workrhanship, testing and inspection in respect of boilers coming under the purview of Indian Boilers Act, 1923, and

(ii) certification of boilers made in the country to fulfil the requirements of foreign code for export.

(c) The amendments suggested in respect of the Boiler Regulations, and which are under consideration, are intended to boost exports.

FOREIGN TECHNICIANS EMPLOYED IN INDIA

534. SHRI BANKA BEHARY DAS : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) the number of foreign technicians who are employed in projects aided by U.S.S.R., U.S.A., U.K. and West Germany (separate figures for each country);

(b) the amount of remuneration given to these technicians, countrywise, last year or for the year for which latest figures are available; and